भारत का राजपत्र

The Gazette of India

अशांतिक

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्रकाशित से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 896] नई दिल्ली, सोमवार, मई 14, 2012/वैसाख 24, 1934

No. 896] NEW DELHI, MONDAY, MAY 14, 2012/VAISAKHA 24, 1934

उप संविधानसभा

अन्तरराष्ट्रीय

नई दिल्ली, 14 मई, 2012

ला. 1062(3)])—वांक, निवेश कार्यक्रम अन्तरराष्ट्रीय

ईलाम (जिसे इसमें इसके परमाणु एक दो दो दो कहा गया है) शैलि निर्माण एक संस्था है कि इसके सम्बन्ध, इससे सहयोगी होने वाले, तथा व्यक्तियाँ भारत के भु-भाग में मैत्री हैं;

और वांक, संविधान के लिए एक युद्ध सेना (संविधान इलाम) को स्थापना का एक दो दो का लक्ष्य भारत की संस्थान एवं

भु-भागीय अनुपालन के लिए जिह्दा है, और जिसमें अर्थ भारतीय भु-भाग के एक हिस्से का भाषा संग्रह से अंतर्गत या युद्धसेवीय बनावट इस्तेमाल किया जाता है, और इस प्रकार यह निर्वाचित का योगदान करने में आता है;

और वांक, शैली के नई, 2009 में हुई 'अपनी सैनिक हार के बावजूद एक दो दो दो दो दो 'की अध्याय का परिचायक ही कहा गया है तथा यह युद्ध में भाग लेने एवं प्राधिकृति के माध्यम से भु-भाग से 'ईलाम' संबंधी अपने उदय की आर्थि में लाना हुआ है।

एक दो दो दो से एक घंटे उत्तर तक राजनीति या कार्यक्रम को हटाता करने संबंध को स्थापना एवं अन्तरराष्ट्रीय स्तर पर पूर्व अदालत द्वारा प्रभाव करने के सपोर्ट करता है;}
New Delhi, the 14th May, 2012

S.O. 1062(E).—Whereas, the Liberation Tigers of Tamil Eelam (hereinafter referred to as the LTTE), is an association based in Sri Lanka but having its supporters, sympathisers and agents in the territory of India;

And whereas, the LTTE, even after its military defeat in May, 2009 in Sri Lanka, has not abandoned the concept of 'Eelam' and has been clandestinely working towards the cession and secession of a part of the territory of India from the Union and thus falls within the ambit of an unlawful activity;

And whereas, the LTTE objective for a separate homeland (Tamil Eelam) for all Tamils threatens the sovereignty and territorial integrity of India and amounts to cession and secession of a part of the territory of India by the LTTE and, therefore, it should be declared as an unlawful association;

And whereas, the LTTE remains continued, is likely to impact security adversely in India;

And whereas, the LTTE's objective for a separate homeland (Tamil Eelam), is an association and there is a continuing strong need to control all such separatist activities by all possible means;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;

And whereas, the Central Government is of the opinion that the aforesaid activities of the LTTE continue to pose a threat to, and are detrimental to, the sovereignty and territorial integrity of India as also to the public order and, therefore, it should be declared as an unlawful association;